केन्द्रीय विद्युत विनियामक आयोग
CENTRAL ELECTRICITY REGULATORY COMMISSION
6th, 7th & 8th Floor, Tower-B, World Trade Centre, Nauroji Nagar, New Delhi-110029
Phone: 011-23353503; Fax-23753923

Petition No.795/GT/2025 (Diary No. 955/2024) **Date: 4.9.2025**

To

The General Manager
NLC India Limited,
135, EVR Periyar High Road, Kilpauk,
Chennai-600010

Subject: **Petition for truing up of tariff for period 2019-24 in respect of NLCIL's Thermal Power Station- I Expansion (TPS- I Expn.) 420MW.**

Sir,

With reference to the Petition mentioned above, I am directed to request you to furnish the following information under Regulation 28(10) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations 2023, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by **17.9.2025**:

Annual Fixed Charges (AFC):

a) *Reconciliation of the total AFC claimed in each of the years of the period 2019-24, as submitted in the Form-1 in excel and pdf format as there is deviation in the claims in excel and pdf format due to variations in depreciation, return on equity and interest on working capital in the excel and pdf format.*

Additional Capital Expenditure (ACE):

a) *In respect of Additional Capital Expenditure items claimed, the following is required to be submitted:*
   (i) *Documentary evidence to justify the claim of additional capital expenditure item under Regulation 25(1)(e) of the 2019 Tariff Regulations, as directed in the Order dated 23.12.2022 in petition no. 384/GT/2020.*
   (ii) *In case of Additional Capital Expenditure items proposed under Regulation 25(2)(c) of the 2019 Tariff Regulations for the tariff period 2019-24, Certificate of obsolescence for existing asset by the OEM or in absence of the same, Certificate from the competent authority regarding the obsolescence of the equipment.*
   (iii) *In respect of assets/works claimed under Regulation 26(1)(b) of the 2019 Tariff Regulations, the relevant documents in support of the change in law.*
   (iv) *Relevant advice/ direction from the appropriate Indian Government Instrumentality or statutory authorities specifying the need for the Additional*

Capital Expenditure items claimed under Regulation 26(1)(d) of the 2019 Tariff Regulations.

(v) *With regards to ACE where multiple/ incomplete regulations are mentioned, specific regulation/clause for the claim is to be provided along with the technical justification and documentary evidence. E.g. the Petitioner has claimed additional capital expenditure of item "Construction of new HT/LT Motor workshop"; "Supply, Installation of OPC Server" in 2019-20 and "Online Sodium Analyser 2 nos." in 2020-21 under only Regulation 76, without referring any other relevant regulation of the 2019 Tariff Regulations.*

(vi) *Date on which asset has been put to use for additional capital expenditure items which have spilled to multiple years along with work order, completion certificate, scope of work etc.*

b) *Certify that the additional capital expenditure being claimed for the tariff period does not include any depreciation corresponding to assets earned/ earning tariff at any of the generating stations, by way of IEDC.*

c) *Reconciliation of net additional capital expenditure claimed in Form-1 and Form-J as there is variation in the amount claimed in net additional capitalisation for 2023-24 on cash basis in the two forms.*

Exclusions:

d) *Details of asset-wise positive and negative entries in exclusions as claimed in Form-K. Also, provide justification for claiming assumed deletion under exclusions for the period 2019-24, when the same is already claimed under decapitalisation in Form-I.*

Interest on Loan:

e) *Submit a certificate that the rate of interest corresponding to each loan, as considered in Form-13, is the actual applicable rate of interest as per the agreed terms of loan agreement without adjustment of any kind. If otherwise, re-submit the revised Form-13 considering the actual applicable rate of interest without considering the impact of sharing benefit towards refinancing.*

Capital Spares:

f) *Details of year-wise actual Capital Spares consumed individually costing above Rs. 1 lakh clearly distinguishing the cost that forms the part of the Capital Cost & that does not form part of Capital Cost, with appropriate justification for incurring the same and substantiating that the same is not claimed as a part of additional capitalisation or consumption of stores and spares and renovation and modernization as per the third proviso of Regulation 35(1)(6) of the 2019 Tariff Regulations.*

O&M Expenses:

g) *Justification for water charges computation as per consumption and as per first proviso to Regulation 35(1)(6) of the 2019 Tariff Regulations considering the norms of specific water consumption notified by the Ministry of Environment, Forest and Climate Change.*

h) *Detailed break up of security charges claimed, particularly towards 'plant' and 'other than plant', along with the supporting documents, including bills, and security assessments made in terms of Regulation 35(1)(6) of the 2019 Tariff Regulations.*

Further, submit the documentary evidence for Security expense, break-up of same in CISF and non-CISF parts.

Interest on Working Capital:

i) Provide auditor certified details in respect of GCV and price of fuel i.e. lignite, LDO and HFO as per the Form-15 prescribed at Annexure-I (Part I) of the 2019 Tariff Regulations.

j) Provide supporting documentation in terms of additional details of the weighted average GCV of the fuel on as received basis used for generation during the period, along with the bills of the respective months, as per Regulation 40 of the 2019 Tariff Regulations.

2. The Respondents shall file their replies by **22.9.2025** after serving a copy to the Petitioner, who may file its rejoinder, if any, on or before **25.9.2025**. The due date for filing the additional information and reply/rejoinder shall be strictly complied.

3. The Petition shall be listed for hearing in due course for which separate notice will be issued.

Yours faithfully,

Deepak Pandey)
Assistant Chief (Law)

Copy to:
All Respondents